

ASSAM ACT NO. IV OF 1988

Received the assent of the Governor on 21st May, 1988

THE GAUHATI MUNICIPAL CORPORATION
(AMENDMENT) Act, 1988

An

Act

further to amend the Gauhati Municipal Corporation Act, 1969 (Assam Act I of 1973).

Preamble.

Whereas it is expedient further to amend the Gauhati Municipal Corporation Act, 1969, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

(1) This Act may be called the Gauhati Municipal Corporation (Amendment) Act, 1988.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on the Twenty-eighth day of January, 1988.

Amendment
of section
425 of Assam
Act I of
1973.

2. In the principal Act, in section 425, for the words, "and the total period of supersession not exceeding a continuous period of five years and three months" appearing at the end of the second proviso to sub-section (1), the words, "and the total period of supersession not exceeding a continuous period of six years and six months or till such period the general election of the Corporation is held whichever is earlier", shall be substituted.

Repeal and
saving.

3. (1) The Gauhati Municipal Corporation (Amendment) Ordinance, 1988 (Assam Ordinance No. II of 1988) is hereby repealed.

(2) Notwithstanding such repeal any order passed, notification issued, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been passed, issued, done or taken under the corresponding provisions of the principal Act as amended by this Act.

K. LASKAR,
Joint Secretary to the Govt. of Assam,
Legislative Department.